

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

DELHI POLICE (GENERAL CONDITIONS OF SERVICE) RULES, 1980

CONTENTS

- 1. Nomenclature of the rules
- 2. Applicability
- 3. Commencement
- 4. Pay and Allowances
- 5. Uniform/Equipment
- 6. Accommodation
- 7. Rewards
- 8. Command and precedence
- 9. Exercise of authority by acting officers
- 10. Channel of Communication
- 11. <u>Unwarranted comments on the observations of superior</u>
- 12. Punishment for unsubstantiated complaints
- 13. Extra Departmental influence in service matters
- 14. Lower Subordinate not to follow GOs on transfer
- 15. Wearing of uniform after retirement
- 16. Communication of Official information to the Press
- 17. <u>Permanent absorption of upper and lower subordinates in other police forces and vice-versa</u>

DELHI POLICE (GENERAL CONDITIONS OF SERVICE) RULES, 1980

In exercise of the powers conferred by clause (a) of sub-section (2) of Section 147 read with Section 5(b) of the Delhi Police Act, 1978, the Administrator is pleased to make the following rules governing the general conditions of service of the Delhi Police

1. Nomenclature of the rules :-

These rules shall be called the Delhi Police (General Conditions of Service) Rules, 1980.

2. Applicability :-

They shall apply to all police officers of subordinate rank.

3. Commencement :-

They shall come into force with effect from the date of publication in the Delhi Gazette.

4. Pay and Allowances :-

The Delhi Police shall receive such pay and allowances as are prescribed by the Government of India from time to time.

5. Uniform/Equipment :-

The Delhi Police shall be issued such articles of uniform/equipment as may be prescribed by the Administrator by a general or special order.

6. Accommodation :-

For purposes of rent-free unfurnished accommodation or house rent allowance in lieu thereof, all police officers of subordinate ranks of Delhi Police shall be governed by such rules as may be framed by the Government of India in this regard from time to time.

7. Rewards :-

(i) The Commissioner of Police, Additional Commissioner of Police, Deputy Commissioner of Police and Additional Deputy Commissioner of Police may sanction reward to public or police up to the limits noted against each hereunder:

(a) Commisioner of Police	Commendation Roll	Cash reward up to budget limit for actions	
(b) Additional Commissioner of Police.	Commendation certificate	Cash reward up to Rs. 2000.00 in each case for actions of such special merit as to deserve a higher form of recognition than a Deputy Commissioner of Police is empowered to give	
(c) Deputy Commissioner of Police/Addl. Dy. Commissioner of Police	Commendation Card Class I and II	Cash reward up to Rs. 500 in each case in recognition of specific instances of good work or assistance to police in connection with the prevention or detection of crime or the preservation of law and order, or or in other administrative matters.	
		1 The Commissioner of Police, Addl. Commissioner of Police, Deputy Commissioner of Police, Addl. Deputy Commissioner of Police may accept and disburse reward, of fered by the public,	

to the extent upto which they					
are them					

selves empowered to sanction

reward, under Rule 7 (i) above.
(3) Subject to the limits imposed by Rule 7 (i), reward may be given to the persons, who are not Police Officers, for assistance or information of special merit, given to the Police in any branch of Police activity or in other administrative matters.]

(ii) Reward to public shall be sanctioned only for assistance of in detention merit rendered to police of crime or apprehension of criminals, whereas the police officers subordinate ranks and other employees of the Delhi Police may be sanctioned commendation certificate/cash reward for exhibiting special merit in any branch of police activity or for exceptionally connection with the good work in administration maintenance of peace, safety and good order or the conduct displaying exceptional address, acuteness, industry, fidelity or courage.

8. Command and precedence :-

- (i) Command and precedence amongst police shall be:
- (a) by seniority of rank/inter se seniority in the same rank.
- (b) officers holding officating appointments shall take the rank and seniority of such appointment for the time that they hold it. On reversion, they shall take seniority in accordance with their position in their substantive rank.
- (c) Seniority of officers appointed or promoted on probation to any rank shall be finally determined by the date for which confirmed in that rank.

9. Exercise of authority by acting officers :-

Whenever in consequence of the office of the Commissioner of Police, Additional Commissioner of Police or any other police officer becoming vacant, any officer who holds charge of the post such Commissioner of Police, Additional Commissioner of Police or other police officer, such officer shall be competent to exercise all the

powers under the Delhi Police Act conferred thereunder on the Commissioner of Police, Additional Commissioner of Police or other police officer, as the case may be.

10. Channel of Communication :-

The usual channel of communication between police officers shall be through their immediate and intermediate superiors.

11. Unwarranted comments on the observations of superior :-

A police officer shall not comment orally or in writing on the remarks made by a superior officer. If a police officer considers that an erroneous view has been taken of his conduct or of any matter affecting his administration, he may refer the question in writing in a temperate manner through proper channel.

12. Punishment for unsubstantiated complaints :-

An officer of subordinate rank making complaints against his superior officer, which he cannot substantiate or prove, shall be liable for action under Section 21 of the Delhi Police Act, 1978.

13. Extra Departmental influence in service matters :-

Police officers of all ranks are forbidden from approaching officials of other departments or non-officials for support in pressing individual claims in the matter of promotion, transfer, punishment, appeal or any other matter connected with their service. Any violation of this rule shall be punishable under Section 21 of the Delhi Police Act, 1978.

14. Lower Subordinate not to follow GOs on transfer :-

No police officer shall be transferred with his superior from one district to another.

15. Wearing of uniform after retirement :-

- (i) Retired officers of the Delhi Police not below the rank of Assistant Sub-Inspector who have rendered approved service of not less than 30 years in the Police Force, may be permitted by Additional Commissioners of Police to wear, on ceremonial occasions only, the uniform of rank which they were holding in the force at the time of retirement.
- (ii) Applications for such permission shall be submitted to the Deputy Commissioner of Police concerned, who shall forward the same together with the character roll/service book of the applicant

with a specific recommendation to the Additional Commissioner of Police, for final orders.

- (iii) If a retired, dismissed or a suspended police officer or any other person, not being a member of the Delhi Police wears, without the permission of an officer authorised by the Administrator under the rules framed by him in his behalf by general or special order, the uniform of the Delhi Police or any dress having the appearance or bearing any of the distinctive marks of that uniform, shall be punished under Section 126 of the Delhi Police ORDER In pursuance of sub-rule (iii) of Rule 15 of the Delhi Police (General Conditions of Service) Rules, 1980, the Administrator, Delhi, is pleased to authorise the Commissioner of Police, Delhi, to permit a retired, dismissed or a suspended police officer or any other person not being a member of the Delhi Police, to wear the uniform of the Delhi Police or any dress having the appearance or bearing any of the distinctive marks of that uniform.
- 1. Added vide Notification No. F. 10/43/8 I-H(P)/Estt. dated 6-7-1981.

16. Communication of Official information to the Press :-

No officer of subordinate rank shall give information to Press on any official matters directly or indirectly except when specially authorised to do so by the Deputy Commissioner of Police concerned.

<u>17.</u> Permanent absorption of upper and lower subordinates in other police forces and vice-versa :-

The Commissioner of Police, Delhi may sanction permanent absorption in Delhi Police of upper and lower subordinates, except Inspectors from other States/ Union territories and Central Police Organisations, with their consent and with the concurrence of the Head of the Police force of the State/Union territory, or the Central Police Organisation concerned. Similarly, the Commissioner of Police may sanction permanent transfer of upper and lower subordinates of Delhi Police, except inspectors with their consent for permanent absorption in Police forces of other States/Union territories or Central Police Organisation, subject to the concurrence of the Head of the Police force concerned. In case of such permanent transfer of an Inspector of Delhi Police to any other state or vice-versa, the Commissioner of Police shall obtain the prior sanction of the Administrator